

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 112 OF 2004

6

New Delhi, this the 7th day of May, 2004

HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

1. Vijay Atal
S/o Shri M.R. Atal
C-II/129, Lodhi Colony, New Delhi-110003.
2. Kailash Singh Negi
S/o Shri Prem Singh Negi,
House no. 121, Sector-6,
R.K. Puram, New Delhi.
3. Rajender Prashad,
S/o Shri Bhawani Shanker,
House NO. 313, Sector-13,
Nataji Subhash Apartments,
Dwarka (near Matiala Checks post).

.....Applicants
(None present even on the second call)

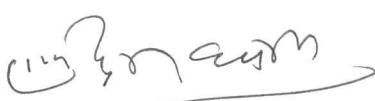
Versus

1. Union of India, through
The Secretary,
Ministry of Environment & Forests,
Pariyavaran Bhawan, CGO Complex,
Lodhi Road, New Delhi.
2. Joint Secretary,
Government of India,
National Afforestation and Eco-Development
Board,
Ministry of Environment & Forests,
Pariyavaran Bhawan, CGO Complex,
Lodhi Road, New Delhi.
3. Deputy Inspector General of Forest,
Ministry of Environment & Forests,
Pariyavaran Bhawan, CGO Complex,
Lodhi Road, New Delhi.Respondents

(By Advocate : Mrs. Avinash Kaur)

ORDER (ORAL)

None is present on behalf of the applicants even on the second call. From the record, it is seen that even on earlier date fixed on 27.4.2004, nobody was present on behalf of the applicants. It appears that the applicants are no longer interested in prosecuting this Original Application. Therefore, this OA is dismissed in default and for non-prosecution.


(R.K. UPADHYAYA)

ADMINISTRATIVE MEMBER

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